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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 693/99

DATE OF ORDER : 06-05-1999

Between :-

C.Lokesha

... Applicant
And

1. The Chairman,
Railway Recruitment Board,
18 Millers Rd, Bangalore-500 046.
2. The Chief Personnel Officer,
SC Rlys, Rail Nilayam, Sec'bad.
3. The Divisional Personnel Officer,
SC Rlys, Guntakal Division, Guntakal.
4. The Divisional Engineer,
Coord./Special Works, Guntakal Division,
Guntakal.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

J

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri S.Ramakrishna Rao for the applicant and
Sri NR Devarajn for the respondents.

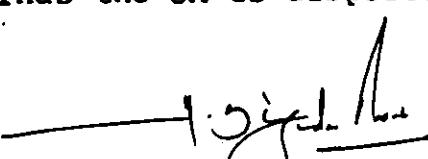
2. The facts of this case are identical to those contained in OA 661/99 which was disposed of on 29.4.1999.

3. The following directions were given in the said OA :-

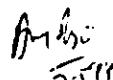
"The applicant if so advised, may submit a detailed representation to the impugned show cause notice dt.21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant.

4. It is directed that the above instructions will be followed in the present OA as well. Thus the OA is disposed of with no order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)
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(H.RAJENDRA PRASAD)
Member (A)

Dated: 6th May, 1999
Dictated in Open Court.


Amulya
5-5-99

av1/

1ST AND 2ND COURT

COPY TO:-
1. HDHNS

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

~~2. HHRP M(A)~~

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

3. ABSOP M(3)

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

~~Q. 1.~~ D.R.(A)

THE HON'BLE MR.H.RAJENDRA PRASAD :
MEMBER (A) ..

THE HON. MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

ORDER: b-598

ORDER / JUDGEMENT

14-13A. CP NO.

in
OA. No. 693/19

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. C-05601

R.A. CLOSED.

O.A. ~~CLOSED~~

DISPOSED OF WITH DIRECTION BY THE
Central Administrative Tribunal
DISMISSED. प्रेषण / DESPATCH

~~DISMISSED AS WITHDRAWN~~ 17 MAY 1999

• ORDERED / ~~REJECTED~~

NO ORDER AS TO COST

NO ORDER AS TO COSTS HYDERABAD BENCH

SRR

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